193 Qu. of Priv. re. KARTIKA 29, 1896 (SAKA) Import Licence case 194 care 12.02hrs.

QUESTION OF PRIVILEGE IMPORT LICENCE CASE

SHRI JYOTIRMOY BOSU (Diamond Harbour): rose.

MR. SPEAKER: No. no.

SHRI JYOTIRMOY BOSU: from 1971 to 1974 there have been firings on 91 occasions.....

(Interruptions.)

MR. SPEAKER: Mr. Bosu, I not allowing any adjounrnment over them.

SHRI JYOTIRMOY BOSU: I want only one minute to make my submissions. I shall take half a minute only.

श्री मध लिमये (वाका) : ग्रध्यक्ष महोदय कल ग्राप ने यह तय किया था कि जिन लोगो न विजेषाधिकार का नोटिस दिया है. उन को ग्राज सुना जायेगा । इस लिए प्रिविलेज मोशन को पहले ले लोजिए।

श्री ग्रटल बिहारी बाजपेयी (ग्वालियर) : ग्रध्यक्ष महोदय कायवाहा के नियमा के ग्रनुमार प्रिविलंज मोणन पहल लिया जाना चाहिये हम प्रिविलेज मोशन की मुचना दे चुके है।

श्री मधु लिमये : इस लिये उम को तत्काल ने निया जाये।

MR. SPEAKER: Mr. Bosu, you have already explained that.

SHRI JYOTIRMOY BOSU: I shall certainly make a room for these privileged people. I am one of people.

MR. SPEAKER: Mr. Bosu, I have already allowed a calling attention motion

(Interruptions.)

MR. SPEAKER: Nothing will go on record since I have not called you We have already admitted an-2516 LS-7

You do not other motion. for it.

There are privilege motions-so many of them. Many of them are alike; many of them are identical; they are overlapping also. I can say that some of them are completely separate things. Of course I tried to see what procedure we should follow because they are all alike.

SHRI JYOTIRMOY BOSU: is so concrete that it is a sheer breach of privilege.

MR. SPEAKER: There is not only one but there are some others too. They are allied motions along with the first one. So, I have been trying to think over this. The situation is some what unusual. I can give a ruling on any one but the allied one is not covered. If the allied one is not covered, what I say is this. I try to apply my mind over it to come to some decision after listening to the Members who have given them.

But, may I request you that if you like to take any one of them then you will not take much time? motions are from Sarvashri Limaye, Bosu, Shamnandan Mishra and Atal Bihari Vajpayee.

श्री मध लिमये : ग्रध्यक्ष महोदय यह मही है कि हालाकि विषय एक ही है लेकिन बिकोटाबिकार भंग के अभियोग कई लोगो पर लगाये गये है। मैंने जो नोटिसिज दिय हैं, उन में जिन लोगों ने मेरी राय में इस सदन का ग्रंपमान किया है. पहले मैं उन की सूची बता देता ह। मब में पहुन गृह मत्री

म्राध्यक्ष महीदय : मैं एक बडी इन्ट्रेनिटग बात की तरफ ग्राप की तबज्जुह दिलाना भूल गया।

I am sorry. I thought I must invite your attention to this before all of you proceed ahead. This is a letter written by Shri Tulmohan Ram dated November 14

SHRI SHYAMNANDAN MISHRA (Begusarai): Nehru's Birthday.

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SHRI ATAL BIHARI VAJPAYEE: Bal Divas.

MR. SPEAKER: It was a holiday. Then 16th and 17th were holidays.

इस में उन्होंने बड़ी मजेदार बाते लिखी है।

भी घटल बिहारी बाजपेयी: श्राप श्रकेले ही उन का मजा न ले हमे भीवे बाते बताये ताकि हम भी मजा ले सके।

MR. SPEAKER: It is addressed to "The Honourable Speaker, Lok Sabha" and says "for your very kind consideration". It is not for me but it is directed to you.

He says in the letter:

"In connection with the case which has been filed against me by the prosecution, you were pleased to observe as follows in the Parliament on November 12".

Then he quotes what I said here:

"But a difficulty has arisen because of CBI instead of waiting and laying it before the House, has followed another course by sending it direct to the court. This is another thing. The Minister says that it was beyond his power....".

Then he quotes another para from the proceedings:

"Now the investigation report has also come, I can say that they have brought it before the House. On the other hand, it has gone beyond the control of the House because it has gone to the court...".

He quoted my observations. Again:

"I can very well imagine that there may be many matters about which you can say 'all right'. But this House is directly concerned with the honour of these M.Ps. So some way should be found out of this tangle".—

I will circulate this letter to you—Again he quotes my observations:

"I do not stand on prestige. The M.Ps. from this or that side have to show themselves that they are honest people."

Again:

"We do not like any black sheep which may happen to come out of us. Many M.Ps. resented because their "signatures were forged. The CBI report says that some of them are forged and some of them are doubtful. I do not say anything good or bad. I think that some way should be found...."

AN HON. MEMBER: What are his observations?

MR. SPEAKER: He says:

"As a Member of Parliament, 1 am also vitally concerned with its dignity and its privileges".

"That as an accused person in the case under reference, I am also deeply concerned with the fact that no prejudice is created to my case by any discussion after my case has become sub judice."

He again says:

"I am fully confident that my interests are fully safe with you....".

AN. HON. MEMBER: The cat 15 out of the bag.

SHRI SHYAMNANDAN MISHRA.

We know who is at the back of this.

MR. SPEAKER: He has written it to me. He is asking me.

"I am fully confident that my interest are fully safe with you".

SHRI MADHU LIMAYE: They are also safe with us.

MR. SPEAKER: When he says 'you' it is not me, but all of you.

Then he says:

"I am glad to know that your honour is looking into the matter and have very kindly asked the Home Minister also to do so.

"In fact, I would have been glad to clear all doubts raised by the CBI to the satisfaction of the House had a discussion taken place in the House before the filing of the case in the court. Now since the matter has become sub judice and a criminal charge is pending against me, any discussion of the matter in the House would prejudice my case in the court. In all fairness, 1 may submit that I should not be subjected to double jeopardy."

"I need hardly add that the rules and convention of the House postulate a procedure which does not deprive an accused of his defences and does not create an atmosphere which would undermine the possibility of a just and fair trial. I need hardly submit that a discussion or decision in the House in relation to my conduct at this stage would not only destroy the presumption of innocence which is the foundation of our criminal jurisprudence but would also destroy the chances of a proper trial of the case.

In your observations in the House 12th November, 1974 you have been at pains to express the question of the honour of such Members whose names got involved in this matter. The Home Minister Shri Reddy in his statement in the House on 12th November, 1974, inter alia stated that "In the light of his opinion as well as other evidence there are sufficient grounds to believe that signatures of 20 members of the Parliament were forged...."

Government did not say that; they said there were four doubtful cases also. He goes on:

"A discussion cannot be more than confirm what the Home Minister has said on the basis of which the honour of 20 Members of Parliament according to Government stand already vindicated. If that be so, I submit that the only purpose that the discussion in the House can

serve at this stage is to surcharge the atmosphere with peronal and political recriminations and thereby prejudice my defence in the case instituted by the CBI."

As the custodian of the procedural safeguards embodied in the rules you would kindly appreciate that the demand for a discussion or decison by the House in this matter at this stage is far from fair and bonafide or in consonance with the relevant rules or procedure.

It is obvious that the honour and fair name of the hon. Members concerned can be preserved without any discussion...".

This is what he has written. I think that we are doing it just for the sake of the fair name. It is my humble opinion. I think it is wrong that we are ignoring the honour and fair name of the Members. It is for the sake of maintaining it that we are doing it. He had not met me. If he is on bail, he should have met me; I could have explained.

PROF. MADHU DANDAVATE (Ra-'japur): Is it an English translation of his Hindi letter?

श्री मधु लिमये यह इसलिए पूछ रहे है कि उन्हाने कहा था कि मै अग्रेजी बिलक्ल नही जानता।

MR SPEAKER: It is all in English. It came to us on 15th, quite late in the afternoon. Then 16th and 17th were there. I thought that instead of allowing it to lie on my table as a matter between him and me, I should bring it to the notice of the House also.

SHRI MADHU LIMAYE: Please have it circulated.

SPEAKER: I was thinking about it yesterday. After a lot of thinking I came to the conclusion that you were going to raise it and so it must come to your notice also.

भी मध् लिमये : भ्रध्यक्ष महोदय, जैसा कि मैने कहा, विषय एक ही है, लेकिन इस के पहल बहत ज्यादा है श्रीरमदन का मानहानि करने वाने सदस्यो ग्रीन मिवयो की सख्या भाज्यादा है। सब से पहले उन की मुची मै श्राप के मामने रखता चाहता है। पहले है गृह मंत्री । इस मे सर्वश्री उमांशंकर दीक्षित जिन्होने भ्राण्यागन दिशा भीर ब्रामानद रेटडी जिन्होंने उसो पद पर रह कर ग्राण्याणन तोडा इन दोनो का मै समावण करना ह। फिर ग्राप्वाणन देने वाला मे श्री हरिभार्ज गाखले भी है। कानुन मंत्री . (व्यावधान) यहातो भाऊ का भाई ही हा जाना है। किर चीथे है श्री चटटोपाध्याय ब्यापार मवी ग्रौर पाचने हे लोक मना के मदस्य श्री नुलमोहन राम।

Qn. of Priv. re.

स्रब मैं इकटठा ही बोलगा सब में पहने भतपूर्व गृह मत्री श्री उमागकर दीक्षित जो ने उस सदन का बना भ्राण्याणन दिया था यह मै उन्हां के शब्दा में पढ़ कर मनाता ह

"I am making a promise. I am giving an assurance that after this investigation is over, the first thing that we will do is to come to Parliament and we will say, this is where we have arrived. Please tell us what we should do It is only after that, according to the wishes of Parliament that we will proceed. We are not closing the door for further investigation by Parliament. There can be one remote possibility when the matter can go to a committee."

यह श्री उमाणकर दीक्षित ने 9 तारिय का कड़ाथा।

ग्रव कानून मन्नी श्री गोवले माहव ने इस के बार में दो दफा वक्तब्य दिया है। एक उन्होने 9 तारिख को ही आण्वाणन दिया वह इस प्रकार है

"Please refer to my remarks. I have said at that time that we shall take the House into confidence after the investigation report was available. After the results of investiga-

tion are available, we shall take the House into confidence. The whole matter is open to the House to consider at that stage."

गह मत्री के ग्राक्तालन मैं ग्रौर श्री गोखले माहब के ग्राप्ताणन मे महत्व की दिष्टि में मै थोड़ा फर्क करता ह क्योंकि गृह मत्री जी कानन मंत्री नहीं है लेकिन श्री गों अने माहव कान्न मत्री हैं। कान्नी मामलो में वे मरकार के मनाहकार है। वे हाई कोई के जज रह चके है। भीर मुप्रोम कोर्ट के एक बड़े ग्रिविवनाम्रो में मे रहे है। मधिवनना माने एडवीकेट। इसलिये इन मित्रयों में इन की जिम्मदारी सब से ग्रधिक है।

चोथ मत्री है व्यापार मत्री । स्राप को याद होगा इन्होने 9 सितम्बर को घटा था कि जा पाइमम दिश गये ह न्याय ग्रार ईविवटी के लिय दिये गये है। बाद में इस सदन का यह वनपागार किये ल और उपपाउड किये गय। तो ग्रमर न्याय क निर्देश गये थे तो इम्राउट क्या किये गये? इन्होंने दूसरा भी स्पट शब्दा में कहा था कि लाउसेस उस टेफिबिंग नहीं हुई हातारि 28 ग्रगमन का मैन इन की तबज्जह दिनाई थी कि इडा वगलादेगटींडग कारपारेणन के मार्फन श्रीर थी मिहीकी के माफत एन लाइमेस की बेचने का प्रस्यन किया आ रहा है। स्रभी तक प्रदा बगला देश टैडिंग कारपोरेशन पर छापा मारने के बाद क्यों क्या जानकारों मिलो उस के बार में सदन को विज्ञान में नहीं लिया गया। सदन रे बार बार मात्र करने के बाद भी चार्जगोट भी नही दी गई। इसलिए व्यासर मती भी इस में सदन के विगेषाधिकार को भग करने में सदन की मानहानि करने में सम्मिलित है।

ग्रव गृह मत्री श्रो क्रतातद रेड्डो को तरफ मै ग्राता हु। उन्होने ग्रयने वक्तय मे जो उन्होने इस मदन मे इसी मत्र मे दिया, उस मे उन्होंने कहा है-

"The investigations did not disclose that any of the officers who dealt with the matter were involved in the commission of the offence."

यह इन्होने हन लोगों को मर्टिफिकेट दे दिया लेकिन अमिलियत यह है — हम ने अखबारों में पढ़ा है कि मी • बी • आई • की रिपोर्ट और चार्जशीट में यह वहा गया है कि श्री तुलमोहन राम ने अपना प्रभाव पिल्लिप सर्वेन्ट्स पर हालने का प्रयास किया आर उस के लिये पैमा लिया। तो वास्त्रविकता यह है कि तुलमोहन राम और दूसरे लोगों के प्रयास गे—इस म मैं लिलत नारायण मिश्र को भी शुमार करता ह—इन के प्रयास में पिल्लक सर्वेन्ट्स प्रभावित हो गये, इस का मुबूत हम लोगों के पास है।

श्री एन० के० मिह के बारे में चार्जशोट में दो तरह को बाते कही गई हैं। श्री तुलमोहन राम ने कहा है कि श्री मिह ने कहा था कि एक पैटीणन श्रीर दे दो जिस में मंत्री का हाथ मजबूत हो जायगा। दूसरी बात यह भी सामने श्राई हैं कि श्री एन० के० मिह जो लिलन नारायण मिश्र के समय रवेशल एसिस्टैंट या एडबाइजर थे, प्रो० चट्टापाध्याप ने उन को श्री लिलन नारायण मिश्र के श्राग्रह पर श्रपने मंत्रालय में रखा इन के बारे में यह जानकारी श्री तुलमोहन राम ने दी हैं कि 20 हजार रुपया उन को देना पड़ेगा श्रभी तक यह चार्जशीट हम को नहीं दी नई है। ब्रध्यक्ष महोदय, जो पिक्ति । डाक्यूमेन्ट है जर को देने में भी डर को हिचक है। एफ० प्राई० ब्रार० की रिपोर्ट सारी बहम होने के बाद हम लोगों के सामने टेबिल पर रखी गई, तो चार्जणीट क्या नहीं रखी गई, इस में काल भी सीकेट बात है या वह यह चाहने है हिम ब्रशाला में जाय-बहा था पम-धनधा छोड पर---ब्रीर सदालन ने सर्टिफ इंड कार्पा मांग — उस लाव ब्रार्ट्स महोद्य, ब्राप्ट स्वी नांडर में प्रध्यात है।

अब अध्यक्ष महोदय, घमा फिरा एर बारधार यह बन्हा जा रहा है ि मामला त्यापालय के अधीन है। किन ने मामरा रतातालय के अर्थास बनाया ? श्री गोखले की मलाह पर गृह मबी जी ने मामला सबज्दिम बना दिया, जब कि उन्होंने स्पष्ट शब्दां मे आण्वासन दिया था कि इन्बेंस्टी-गेशन्ज की प्रक्रिया पूरी होने के बाद हम पालियामेन्ट के सामन ग्रायेगे ग्रीर ग्राप स पूछे गे कि आगे क्या करना है। ऐसा करने मे इन को किसी तरह की हिचक नही होनी चाहिये थी, कानुन का कोई बन्धन नही था-ग्रापचाह 100 त्रिमनल प्रामीजर काट की धाराप्र। को पादये-कही नहीं लिखा गया है कि दो-चार या दस दिन की दरी नहीं हा सकती है या स्राप भी । बी । स्राई । यह सकत थ विः अभी कई श्रार मामले ऐसे हैं जिन की इन्बेस्टीगशन्म की जिये श्राप यह भी कह सकते थे कि पालिय।मेन्ट का सब शुरुहोने तक इस का पूरा किया जाय-लेकिन यह स्राप ने जानबूझ कर नहीं किया।

ग्रध्यक्ष महोदय, मेरा यह ग्रारोप है कि पोलिटीकल अफ्रेंग्रर्स कमेटी में, जो कै बिनेट की कमेटी है, हाई-लेवल पर प्रधान मंत्री जी की सन्मत्ति से, बल्कि उन के कहने पर, यह निर्णय लिया गया कि पालियामेन्ट को दिये गये आश्वासन के बजाय हम लोगों की टटिजी यही होनी चाहिये कि इस मामले को सबजुडिस वना दिया जाय । इस लिये मैं प्रधान मंती जी से लेकर पोलिटीकल अपरेश्वर्स कमेटी के जितने सदस्य ह ग्रीर बाकी जिन मंतियों की सूची मैंने रखी है इन के उ.पर ग्रसदभावन पूर्ण व्यवहार-मैलाफाइड एक्शन-का ग्रारोप लगाता हुं। इस लिये यह मामला बहुत संगीन श्रीर गम्भीर बन जाता है।

ग्रब यदि कोई केस कोर्ट में चल रहा है तो क्या पालियामेन्ट का जो ऋधिकार है कि ग्रपने सदस्यों के व्यवहार के बारे में, उन के ग्राचरण के बारे में निर्णय कर सके-समाप्त हो जाता है ? ग्रदालत जहन्म में जाय, ग्रदालत से इस का कोई सम्बन्ध नहीं है। जब पालियामेन्ट का कानुन भंग होता है तो इस में ग्रदालत के दखल की जरुरत नहीं है। वह अपना केस अलग से चलाये। छोटी सादडी सोना काण्ड की तरह से- उसको चाहे सात साल चलाये या नागरवाला की तरह दो मिनट में खत्म कर दे। ऋब्दक्ष महोदय, यह सरकार न्यायालय के साथ विः तरह से खिलवाड़ इरती है --नागरवाला दा केस एवः दिन में, एवः घन्टे में खत्म होता है और सुखाड़िया का छोटी सादडी का मामला सात साल चलता है। तो ग्राप के सबज् डिस से यह पालियामेन्ट रुवाने को तैयार नहीं है, आप दो-तिहाई वहमत के

बल पर जो कुछ भी कीजियं, लेकिन फैसला पालियामेन्ट में होना चाहिये - पह मैं ताकत के साथ यह सा चाहता हूं।

ऋव्यक्ष महोदय, ग्राप जानते हैं कि संविधान की दफ़ा 105 क्या है, मैं उस को पढ़ता रहीं चाहता हं । इस लिये मैं "मेज पालियानेन्द्री प्रेक्टिस" का पहले हवाला देता हं-मेम्बरों को हाउस आफ वामन्ज क्या सजा दे सकता है-यह पेज 128 है ग्रोर 18वां एडीशन है इस में यह कहा गया है ---

"The purpose of expulsion is not so much disciplinary as remedial, not so much to punish Members as to rid the House of persons who are unfit for membership ".

में इस को अधोलिखित करना चाहता ह --

"It may justly be regarded as an example of the House's power to regulate its own constitution. But it is more convenient to treat it among the methods of punishment at the disposal of the House."

किस विस बिना पर सदस्यों को विकाला जाता है-उसकी सूची दे रहा हूं --

Members have been expelled as being in open rebellion; as having been guilty of forgery

अव तुल्लाह: राम ने फोर्जरी तो की है-न्नानः देखर स्रोतः एडमांशनः - अव स्रगर सी० घी० ग्राई० की रिपोर्ट में विज्वास नहीं है तो मैं चाहंगा कि पार्लियामेन्ट की त्रिवलेज कमेटी हैण्डराइटिंग एक्सपर्ट को वुलानार अपना निर्णय कर सकता है। फोर्जरी का केस वाहर चले और हमारा केस यहां अलग चले। दूसरी बात--

"Of perjury, of frauds and breaches of trust; of misappropriation of public money; of conspiracy to defraud; of fraudulent conversion of property; of corruption in the administration of justice, or in public offices, or in the execution of their duties as Members of the House; of

conduct unbecoming the character of an officer and a gentleman; and of contempts, libels and other offences committed against the House itself."

ग्रध्यक्ष महोदय, इस में कई बिना पर यह बार्यवाही की जा सकती है। जहां तक मेज पालियारेन्ट्री प्रेक्टिस का सम्बन्ध है, इस तरह के इस में बहत सारे उदाहरण मिलेंगे लेक्टि इस समय मैं अपनी सभा की ओर आ रहा हं। मैं केवल दो उदाहरण ग्राप के सामने रखूंगा - एक तो मुदगल का केस है। अगर में गलती तहीं कर रहा हूं तो पालियामेन्ट को प्रभावित वःरने के लिये ग्रीर सरकार को प्रभावित करने के लिये उन्होंने स्टाक-एक्सचेंज से पैसा लिया था। इन्होंने भी पब्लिक सर्वेन्टस ग्रौर सरकार की लाइसेंसिंग पालिसी ग्रौर निर्णयों को प्रभावित इसने के लिये पैसा लिया है-एंसा अरोप है। इस लिये, अध्यक्ष महोदय मुदगल केस और इस केस में बहुत हद तक साम्य हैं। मुदगल के खिलाफ बाद में न्यायालय में कोई बातनी बार्यवाही हुई या नहीं-मैं नहीं जारता, लेविन उस से मेरा सम्बन्ध भी नहीं है, वह हुई है या नहीं हुई है-यह देखना सर्वार का काम है । वैसे सरकार हमेशा ही ऐसा करती है -- शाननगों के बारे में पर्जरी का केस श्राया, पर्जरी साबित होने के बाद भी सरवार सो गई-कोई कार्यवाही नहीं हई। स्राप हम को कहते हैं कि ला-मस्ट-टेक-इट्स-ग्रोन कोर्स लेकिन यह सरकार तो इसी तरह से मजाक करती ग्रा रहीं है। जब चाहते हैं मामले को सबज् डिस बना देते हैं ग्रौर जब इन को सुट नहीं वरता है तो उस को लटकाये रखते है।

ग्रब ग्राप दूसरे केस को लीजिये-यह एस॰ सी॰ मुखर्जी का मामला है। इस के बारे में सदन ने यह प्रस्ताव पास किया था:--

"That this House having considered the Twelfth Report of the Committee of Privileges presented to the House on 24th November, 1970 in which Shri S. C. Mukerjee, the then Deputy Iron and Steel Controller has been held to have deli-

berately misrepresented facts and given false evidence before the Committee on Public Accounts and committed contempt of the House, do resolve that he be summoned before the Bar of the House and reprimanded and the House do further recommend that the Government, in the light of the gravity of the offence, administer to Shri S. C. Mukerjee the maximum punishment under the law and report the same to the House."

ग्रब म्राखिरी जो हिस्सा है उस के बारे में बाद में झंझट हुआ। उसी सामय मैं ने ग्रोंडमेंट दिया था विः ग्राप ने फ़ाइंडिंग किया है वह ग्रपराधी है तो सजा ग्राप दीजिये। ग्राप सरकार पर क्यों छोडते हैं ? ग्रीर मैं ने वहा था कि सात दिन की जेल की सजा दीजिये। तो उस समय ग्राप ने फ़ाइंडिंग दिया ग्रीर सरकार को कहा कि कड़ी सजा दें। ग्रीर बाद में तरह तरह के झंझट हए, स्वर्गीय कुमार मगलम आये और बोले विः अटानीं जनरलः की यह राय है।तो मैं इस का उदाहरण इस लिये दे रहा हं विः एसः० डी० मुक्तर्जी के खिलाफ बाद में परजरी का केस चल सकता है। ग्राप ने नहीं चलाया। तो मैं हजारो उदाहरण दे सकता हं कि जब चला सकते थे नहीं चलाया, ग्रौर चला भर लटका कर रखा। ग्रौर इस केर: में वही सादरी वाली टेक्टिक्स आप ग्रपनाना चाहते हैं।

तुल सोहत राम द्वाप को ग्रंग्रेजी में पत लिखता है, जब कि यहां दर्जनों पत्रकारों के सामने उन्हों ने वहा है कि मैं ग्रंग्रेजी नहीं जानता तो यह ब्राफ्ट किस का है ? क्या श्री लेलित नारायण मिश्र का ब्राफ्ट है ?

MR. SPEAKER: Do not impute motives to him. He is already in trouble.

श्री मधु लिमये : श्रध्यक्ष महोदय, चूंकि तुलमोहर राम की ग्रीर उन की दोस्ती है ग्रीर चार्ज शीट में ग्रीर इन्वेस्टीगेशन रिपोर्ट में

[श्री मध लिमवे]

यह भागा है कि लिलित रारायण के पिता जी के लिये स्कूल बनाने के लिये 50,000 रू० मागा गया था, उस समय माननीय वाजपेयी जी बोल रहे थे तो यह लोग श्रडगा डाल रहे थे। ता मैं जानता चाहना हु नुल मोहन राम श्रग्रेजी नहीं जानता उम को ड्राफ्ट सिम ने लिख कर दिया? श्रटानीं जनरल ने दिया? माननीय एच० ग्राप्य गाखले ने दिया या माननीय लिलित नारायण मिश्र के सिसी नाइया ने दिया?

सध्यक्ष महोदय, इसलिये मैं झाप स प्रार्थ-। वारता चाहता है। मैंने द एट्टा झरनी बाते वही है, लेकिन झाप मरे एक एक पौइट के ऊपर निर्णय दीजिये कि क्या मान्तनीय ब्रह्मानन्द रेड्डी ने गृह मती के नात जो झाश्वासन दिया था उस रा उल्लंधन पर के सदत रा सपमान किया है ति नहीं ? जब उन्होंने ने बह यहा वि अफसरा ना कोई कमूर नहीं है। यह झूठ और गलत बात कह वार सदन को उन्होंने गुमराह िया है या नहीं। Telling a delibrate lie;

यह ए त अलग आफ़ोस है। मामला एक है, ला नन आफ़ोसेज वर्ष यह रहे है। यह ता हुआ माननीय ब्रह्मानन्द रेड़ी के बारे में।

मान्नीय गाखले वा जुमं ता बहुन ही गर्म्भार है। आप ला मिनिस्टर हे आर आप इस सदन का आश्वासन देते है। फिर एक दफा अध्यक्ष महादय, इन के आश्वासन को देखा जाय

"Please refer to my remarks I have said at that time that we shall take the House into confidence after the investigation report was available. After the results of investigation are available, we shall take the House into confidence. The whole matter is open to the House to consider at that time"

बहुत ही स्पष्ट भ्रोर साफ भ्राश्वासन है। इसलिये इन के बारे में तो भ्राप को निर्णय देना ही है। भीर हमारे मिल वाणिज्य मत्री के चेहरे से पता चलना है कि यह बहुत ही निष्पाप भीर इन्नोपेट भादमी हैं। लेकिन इन का कर्म भी ऐसा होता?

श्री क्याम नन्दन मिश्रः कितनी लायल्टी दिखाई ग्रपने प्रडीसेसर के साथ। तभी नौकरी रहेगी।

भी मधु लिसये: दोनों ने मिल कर किया है। इन का कर्म मी इपी नरह मालूम होता तो भ्राज भी० चट्टोपाध्याय को यहा म वधाई देने के लिये खडा होता। उन के खिलाफ प्रिवलेज मोशन नहीं लाना। लेकिन उन्हों ने भी कदम कदम पर सदन को गलन जानकारी दी है। जब म ने पूछा क्या यह एक्स ग्रेणिया लाइमेस हैं? ऐस्टेंबलिंग्ड इस्पार्टर्स लाइमेस या एक्सपेशिया लाइमेस ? भ्राज शाम को बहस है। कैसे इस का मेल बैंडना ह। एस्टबलिंग्ड इस्पार्टर्स लाइस ऐड हाक लाइसेस है, यह भी भ्राप ने एडमिट किया है

Not for the future, not qualified for quota, NQQ

म्राप को पता ही नहीं था लाइसेम की गब्दावली शायद मुत्रको मानूम हो जाय। लेकिन ग्राप का यह दूर्नाग्य है कि यह मुझे मालूम हम्रा ग्रीर ग्राप को 9 नारीख का यह सब काल करना पडा। इमलिये इन्हाने जो आर्डर पास किये यह ग्राईर उन क मवालय के ग्रधिकारिया की रिपा के बाद, उन की रिपोर्ट क ग्राधार पर जारी किये गये। उन्हाने ने एडमिट किया है मेरे एक पत्न के उत्तार मे कि भ्रीन दी स्पोट स्टडी करने के लिये अफमरो को मेजा था। उन की रिपोर्ट भ्राप क्या नहीं सदन के सामने रखते है ? सदन को जा करने दाजिये कि जस्टिस भीर ईक्विटी है या नहीं, या उसम घपला है। बहुत सारी फर्म बोगस हैं, उन का कोई व्यापार नहीं था। इम्पोर्टर्म यह थे नहा कई साल मे, 17, 18 साल से भ्रोर यह लाइपेम देने के बाद भी माल मगवाने की स्थिति म

नहीं थे। इसीलिम वारेदारे घृम कर यह बेचने का प्रयास करते थे। इसलिये यह भी दोषी ह।

म्रन्त में श्री तल मोहन राम, जिन का पत पढ कर सुनाया, यह स्रोर एक बड़ा सपराध कर रहे हैं। एक मोर मखबार वाली को कह रहे है कि मैं भ्रयोजी नहीं जानता भीर दूसरी द्यार बड़ी शैनीदार ग्रग्नजी मे ग्राप की . पन्नालिखते है। यह बात मही है कि श्रीत्ल मोहन राम तो बलि का बकरा है। इन के पीछे जो ब्रादमी है उस को में पकड़ना चाहता ह । इमलिये ग्रध्यक्ष महादय, मिमडेमनर का मामला है। मामला प्रिवलंज कमेटी मे एक एक का जाना चाहिय, ग्रलग भ्रलग जाना चाहियं ग्रार प्रिन्लेज कमेटी को मारी चीजों का श्रध्ययन कर के ए डिस वर्गरा लेकर, उन का भी ब्लाया जाय, तल मोहन राम को भी मूना जाय, श्रोर कमेटी श्रथना निर्णय इंडिपेडेटली करे। मैं फिर कहता हू कि ग्रदालन जहन्नम में जाय, उस से हमें मतलब नहां है। ला ब्राफ पार्लियामेट के नहत हम लोगों को भ्रागे बढना चाहिये।

SHRI JYOTIRMOY BOSU (Diamond Harbour): My privilege motion was very specific. There were two categoric assurances given in the flour of the House by the Home Minister. I am not worried whether it was Mr. Uma Shankar Dikshit or Mr. Brahmananda Reddy. I know the Home Minister of the Government of India had given a clear and categoric assurance on the floor of the House in which he had stated:

"I am making a promise. I am giving an assurance that after this investigation is over, the first thing we will do is to come to Parliament and we will say, 'This is where we have arrived. Please tell us what we should do.' It is only after that, according to the wishes of the Parliament, we will proceed. We are not closing the door for further investigation by Parliament. There can be one remote possibility..."

Then, when they come forward with the argument that the Home Minister was not quite knowledgeable in matters of procedures and of law, etc., etc., the first argument that will come from me will be that if they were serious and sincere with all they have said on the floor of the House, they could have, before going to the court of law, come out with the CBI report and circulated it and initiated a debate on the floor of the House. They could have tabled a motion seeking the guidance of the House as to what should be done.

Now, I am turning my head and eyes to Mr. Hari Bhau Gokhale, an one-time Supreme Court lawyer with a four figure practice. (Interruptions). The hon, Lady Member should not get jealous. I must call him a good lawyer I have not called her a good lawyer. If you kindly go through what Mr Hari Bhau Gokhale said on the floor of the House on the 3rd September he says:

"Perhaps a stage may come later on after the investigation is completed and then the House can decide about this."

So, if the Government take the plea that Mr. Hari Bhau Gokhale, the Law Minister of the Government of India is ignorant of the procedures of law, then God help this House and the country. I am making this submission before your goodself....

MR. SPEAKER: You have faith in God?

SHRI JYOTIRMOY BOSU: Not here. Nobody can help.

Now, I come to the point. The Home Minister gives a clear and categoric assurance. The Law Minister gives a clear assurance that the House should decide after the investigation is over. In spite of that, in order to keep the matter out of the purview of this House, as I have seen in another case a man rushes to Patna to make a report of a commission of inquiry sub judice so here also, in order to keep a report from the purview of the House, they went to the court of law. Don't you

[Shri Jyotirmoy Bosu]

call it a gross undermining of the House? Don't you call it a gross contempt of the House? Don't you call it an utter disregard of the House? This has been the assurance given by two cabinet ministers that they will not proceed an inch unless Parliament is apprised about it with regard the report of the CBI etc. If this is not privilege, what will constitute privilege, I would like to know, Sir, I would like to be educated by your goodself or by the Government in the matter. The most important thing is this. This is a matter about which I wrote to the hon. Speaker in April if I remember right. I had sent reminders, I wrote to Mr. Chattopadhyaya but I got no reply. The whole thing has been done deliberatly to save their party image which is falling into bits and pieces. The CBI report has clearly stated that out of 21 persons' signatures. 11 have been found to be forged and all that. Now the question will be ou, of 10 that are not proved to be forged, what are they doing with those 10 signatures? What are they doing about that? Don't make a scapegoat of one man because he has confessed and came out with a statement. He has done something grossly wrong. We agree to it The brain behind the whole thing is the Foreign Trade Minister and what about the other ten personalities?

THE MINISTER OF HOME AF-(SHRI K. BRAHMANANDA REDDY): There seems to be a misunderstanding in the House I have made it very clear in my statement made in the House the other day that all the signatures are forged; there is no dispute about that now. Whether they are forged or not is not the question now. Out of this regarding 2 of the names the authorship is attributed to Mr Tul Mohan Ram. About 14 other people the authorship is attributed to Mr. Jha. Regarding the other four, they are forged; it is clear; but by whom it is forged is not clear. I have made this clear in my statement. If you want I will read out that portion. In para 4 of my statement I said this:

"In the course of investigation the opinion of Shri B. Lal the Government Examiner of Questioned Documents, Simla was obtained. In the light of his opinion as well as other evidence there are sufficient grounds to believe that signatures of the 20 members of Parliament were forged and that 14 of the signatures were forged by Shri Yogendra Jha and 2 by Tulmohan Ram. Regarding the remaining 4, the opinion of the G.E.Q.D. was not definite."

SHRI MADHU LIMAYE: Who are these four?

SHRI K. BRAHMANANDA REDDY: I will give you the names.

SHRI SHYAMNANDAN MISHRA: We have been insisting since the last session that he should give the names.

PROF. MADHU DANDAVATE: Sir, I now rise on a point of order. The procedure is that he should be allowed to complete his statement. What he is doing is by way of some information. Therefore, Mr. Bosu may be permitted to finish with his submissions.

SHRI SHYAMNANDAN MISHRA: Let him name those four names.

MR. SPEAKER: The rule is this that when a Member is speaking, the other can intervene only if the Member is yielding.

SHRI SHYAMNANDAN MISHRA-Let him give those names

MR. SPEAKER: Let him make it clear. Fourteen were forged by Shri Bhogendra Jha; two were forged by Shri Tul Mohan Ram. The other four were also forged. But, who is the author of them is not yet known. The names of the four are all forged.

SHRI K. BRAHMANANDA REDDY: Yes.

MR. SPEAKER: They are asking who are they

SHRI SHYAMNANDAN MISHRA: Please name them.

SHRI JYOTIRMOY BOSU: Let him come out with those names.

SHRI SHYAMNANDAN MISHRA: Ask him to give out those four names.

MR. SPEAKER: If you want he can give those names.

SHRI PILOO MODY (Godhra): Sir, on the last occasion, the Home Minister agreed that he woud give the names. That was made several days ago.

MR. SPEAKER: This is about the authorship. About one of them he is definite as to who is the author of the forgery.

SHRI SHYAMNANDAN MISHRA: We want the names of those four.

MR. SPEAKER: They want you to give those names. You can look into it; in the meanwhile, I shall allow him to speak so as to save the time. Mr. Bosu, you may now go ahead.

SHRI JYOTIRMOY BOSU: Sir, my information is this—I would like to be corrected if I am wrong—that the hon. Minister's evidence is correct

MR. SPEAKER: Not evidence but the statement

SHRI JYOTIRMOY BOSU: No. Sir.

MR SPEAKER: You go ahead.

SHRI JYOTIRMOY BOSU: One Special Assistant of the then Foreign Trade Minister—it is mentioned here—went to a nursing home in Delhi where the M.Ps. are harboured with a letter for obtaining his signatures. I nave also told that everything was engineered in the premises on Akbar road inhabited by the Minister.

SHRI PILOO MODY: Name him.

SHRI JYOTIRMOY BOSU: Shri Lalit Narayan Mishra

Mr. Speaker, Sir. I would like the whole file on which Mr. Mishra had passed certain observations—I do not say order—to be placed on the Table of the House for the examination by the Members to see if they do not have the skeletons to hide. Sir, this is not the first time but even in Rajya Sabha, it was stated by the same Minister that the files containing the name of Karnataka Export Corporation's stainless steel importation and so many things were not available. But, my information is that those files were destroyed by the same Minister because that will expose many things.

Now there are lobbies working here suggesting to us that this was dene by Prof. D. P. Chattopadhyaya and not by Lalit Narayan Mishra. We do not want to play into this game, but this is the thing we have been told categorically by a lobby yesterday in the Central Hall and elsewhere. I would find it difficult to accept it.

A clear and categoric reply has to come. The findings of the hand-writing experts should be placed on the Table of the House for examination by members because I have heard even of cases where a person remains present but makes somebody else sign his name. We also would like to be saitisfied that in the cae of some of these members that was also not done. licences...(Interruptions)..if an attractive young lady gets agitated, I do not mind. These licences fetched no less than 400 per cent premium in the market. All his predecessors like Shri T. N. Singh, Shri B. R Bhagat, Shu Manubhai Shah and Shri Dinesh Singh declined to oblige those applicants because they were not conspiring....

MR. SPEAKER: Do not go into a story

SHRI JYOTIRMOY BOSU: I am not going into a story.

MR. SPEAKER: Do not make it a regular discourse. This is a privilege motion. Do not go into the merits. Do not avail of this opportunity for all sorts of things.

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SHRI JYOTIRMOY BOSU: No. I am only making a short submission your goodself.

Recently, I went to Pondicherry to find out things, and there I was satisfied about one thing that the very basis of the licences were forged documents. The Secretary of the erstwhile French Govrnment, a man called Mon. Pierre, was there. His signature has been forged because he was the last licensing authority on behalf of the French Government. On the basis of those forged signatures, licences were forged. That was made the basis for an established importer to strengthen the hands of the Minister together with 21 signatures of members (Interruptions).

This is not only one case. I am putting it before you that since 1971 they have been collecting more money in crores. If you go to Pondicherry, if you go to Mahe, Yanam and Goa you will see that firms which do not have a sign-board have letter heads and through these letter heads things are cooked up in Delhi and Shrı Lalit Narayan Mishra is the presiding deity collecting money for garibi hatao. Therefore, this is what it is.

Lastly, I assure you that Shri Tulmehan Ram-I do not know whether the Tul is not a 'tool'—is really Toolmohan Ram and is used as a tool by the presiding deity. If you are interested in getting at the real mastermind behind this, which undoubtedly a parliamentary body if it went into inquiry would establish, it is undoubtedly Shri Lalit Narayan, alias Naqad Narayan, Mishra.

MR. SPEAKER: Shri Shyamnandan Mishra.

SHRI JYOTIRMOY BOSU: Which are the four names? I sat down on that condition.

SHRI K. BRAHMANANDA REDDY: According to information received from the investigating authority, they are: Slui Basra, Shri Chiran'jib Jha, Shri Mohammad Yusuf and Shri R. P.

MR. SPEAKER: The position is not clear about these signatures

SHRI MADHU LIMAYE: That is their opinion.

श्री घटल बिहारी बाजपेयी : गृह मती महादय एक जानकारी मार दे दे। उन्होने कहा थाकि दोन मश्री जमाहत राम ने जाली बनाये ग्रार चोदह नाम उनके मित्र ने जाली बनायें। वह बता दें कि े दों नाम किस किस सदस्य के ये आर चौदह नाम किस किस सदस्य के थे।

SHRI SHYAMNANDAN MISHRA: The House is relieved to learn that there are only two characters in my story. But that does not mean that I am less respectful to the other charecters who have been covered by other hon. Members of the House Since they have already been dealt with by other hon. Members, I do not direct my attention to them.

In one of my notices I have complained of breach of privilege against Member Shri Tul Mohan Ram As the House knows no less an authority then the Home Minister thought a prima facie case has been established of misdemeanor against That is no longer in doubt. Not only misdemeanor. He is being prosecuted in the court; there are criminal offences committed by him, on the reliable authority of the hon. Home Minister himself.

The second notice relates to Hon. Home Minister because he deliberately misled the House by asserting that no official was involved in this scandal. I should not like wary the House by quoting what all the hon. Minister had said; I shall read out one or two sentences;

> disclose "Investigations did not that any of the officers who

dealt with the matter were involved in the commission of the offence".

ow it so transpires after the report ibmitted by the CBI that some officers were really involved in this and we also learn that some of the disclosures made during the course of the raids carried out at various places have confirmed the impression some officials were really involved. Is this Government the custodian of tion. Members who are taking some interest in the matter that they are not given the full report of the CBI. Is this Government the custodian of the report which involves the hon. Members of the House? This shameless Government would not share with Parliament even the F.I.R. for pretty long time: this Government would not share with us the complete CBI report which involves our reputation and affects our reputation. We have not been given the full report nor have we been given the information that had been disclosed during the course of the raids that had been carried at various places. After all the House is the master of the situat.on, not the hon. Home Minister who has just now shifted from his obscure quarters in Andhra. This is a soverian House (Interruptions)

AN HON. MEMBER: What is the relevancy of this observation? Andhra is as important as any other State in India.

SHRI SHYAMNANDAN MISHRA: This is just reffling of feathers: more things are going to come. Let them hold their breath for a while. newspapers report that the CBI, the charge sheet submitted by it, had said that an officer in the Foreign Trade Ministry who was handling the advised two of matter had accused that a fresh representation signed by several Members of Parliament recommending grant of licence to the merchants who had formed themselves into an association was necessary "to strengthen the hands the Minister in reopening the matter".

13 hrs.

The charge sheet says that around November 1972 the two of the accused had met this officer and later informed the approver, Shri S. M. Pillai that this officer had given this advice. According to the charge sheet, Tul Mohan Ram had also told the approver that an additional sum of Rs. 20,000 would be needed for paying to this officer for getting the work done. I do not want to go on further with this, but I would only say that even the charge sheet discloses what is quite contrary to what the hon. Home Minister has told us earlier during the course of his statement. So, it is a clear breach of privilege.

I now come to the case of Shri Tul Mohan Ram. What are the salient aspects of this? These are:

- (a) That some hon, members allegedly sponsored the cases of some merchants for the grant of licences by appending their signatures to an application intended to pave the way for this and that this was done in lieu of gratineation of material consideration.
- (b) That all members except one denied before the house that they had made such an application at all So, there appeared to be a conspiracy to forge signatures
- (c) Subsequently, a debate followed in the House and the Government informed the House that there would be an investigation by the CBI and the results of such an investigation made available to the House.
- (d) On the basis of the CBI investigation, the Home Minister made a statement in the House on the 12th November, 1974, which inter alia said:
- "In the course of investigation, the opinion of Shri Shri Bial

[SHRI SHYAMNANDAN MISHRA]

-I do not know what is his name-the Government examiner of Questioned Documents was obtained. In the light of his opinion as well as other evidence, there are sufficient grounds to believe that signatures of 20 Members of Parliament were forged and that 14 of the signatures were forged by Shri Yogendra Jha and 2 by Shri Tul Mohan Ram. Regarding the remaining 4, the opinion of the G.E.Q.D. was not definite. Further adequate evidence, both oral and documentary, has also come on record to establish that both Shri Tul Mohan Shri Yogendra Ram and Jha used to meet Shri Pillai and that Shri Pillai paid a sum of 70,000 besides other small amounts to Shri Tul Mohan Ram. Shri Gurbachan Singh, who had Shri S M. Pıllai in touch with Shri Tul Mohan Ram had also obtained a pronote for Rs 40,000 from Shri S. M. Pillai.

As the evidence mentioned above prima tacie established that a criminal conspiracy was entered into by Shri Tul Mohan Ram, Shri Yogendra Jha, Shri Gurbachan Singh and Shri S. M. Pillai, a charge sheet, as required under certain sections had been filed."

I do not want to go into all that.

"Shri Tul Mohan Ram has further been charged with substantive offences punishable under sections.....Shri Tulmohan Ram and Shri Yogendra Jha were arrested and released on bail." These are the bits of information that has been given by the hon. Home Minister.

What follows from this? The position is like this:

- (a) the investigation was made by an appropriate and authoritative agency;
- (b) the investigation has established, as the Home Minister has said:
 - (i) that Shri Tulmohan Ram had presented two petitions on behalf of the Merchants—one on his letter paper;
 - (ii) that Shri Tulmohan Ram was found by the Government examiner to have forged the signatures of two Members;
 - (iii) that Shri Tulmohan Ram according to adequate evidence, both oral and documentary, used to meet Shri Pillai and that Shri Pillai paid a sum of Rs 70,000 besides other small amounts to Shri Tulmohan Ram;
 - (iv) that the contact man, Shri Gurbachan Singh had also obtained a pronote for Rs. 40,000 from Shri Pillai;
 - (v) that the evidence had established prima facie that a criminal conspiracy was entered into by Shri Tulmohan Ram;
 - (vi) that a charge sheet has been filed against four persons, certain sections of the IPC in the Court of the Chief Mctropolitan Magistrate on 11th November, 1974;
 - (vii) that Shri Tulmohan Ram has been charged with substantive offences punishable under certain sections of the IPC; and
 - (vni) that Shri Tulmohan Ram was arrested and released on bail.

I would like to lay stress on this fact, which has not been emphasised

by other hon. Members, that just on the day on which this Parliament met this Government went to the court to institute a case, just on the same auspicious day on which the Parliament commenced its sitting.

Shri Tulmohan Ram has further been charged with a substantial offence, as has been reported by the hon. Home Minister. Therefore, the hon. Member was arrested and he had been released on bail. These are the facts which the House has to take into account, while considering what action is required to be taken in a matter which so scandalously involves a member and in which the conduct of the member is prima facie found to be derogatory to the dignity of the House and inconsistent with the standards which Parliament is entitled to expect from its members.

In my humble opinion, there is a clear duty cast upon the House to deal with the misdemeanour aspect of the matter, while the criminal offence is dealt with by a court of law. This is what happened in the case of Shri Ratan Lal Gupta, who had committed a contempt of the House recently. After serving the sentence for the contempt of the House, he was tried and sentenced for criminal offences. I believe investigations were conducted in respect of the criminal offence even while he was serving his sentence for contempt of the House. referring to Shri Ratan Lal Gupta, who was found here some explosives and a revolver. The point that I want to emphasize is that in the case of Shri Ratan Lal Gupta the two processes were going on concurrently. While he was serving a sentence under your orders, the processes of law were also working against him.

Even in the case of Mr. Nixon the processes in the Congress and the processes in the court went on concurrently. There is no conflict between the two. If the hon. Members

want you to say that the case is subjudice and, therefore, it would be adversely affected, as has also been submitted to you in a letter written by Shri Tulmohan Ræm, I would only say that this would be against all practices in other countries also. No less a person than the head of the United States Government was being prosecuted simultaneously in two forums, that is, the forum of the Congress and the forum of the courts of law.

This is what has happened and it is as it should be. For, there are matters with which no court can deal as, for example, where any action of a member is derogatory to dignity of the House, or is inconsistent with the standards that the expects of an hon. Member. That is a matter which cannot be dealt with by any court of law. Similarly, so far as the administrative responsibility, the political responsibility, the ministerial responsibility in the matter is concerned, that is not a subject which can be dealt with by any court of law.

May I emphasise that no person, whatever your majority, is going to prevent us from getting the matter fully probed by a Parliamentary Committee to fix the ministerial responsibility right from the start? If you have the force of numbers, I tell you, we have the force of logic and the logic would also be backed by such a legitimate force as is necessary for getting the whole matter fully probed because the ministerial responsibility cannot be brushed aside.

Moreover, the nature of the matter is such that it lies exclusively within the domain of the House. The House would be abdicating its function and lowering its dignity if it did not take appropriate steps when a prima facie case has been established by investigation to further ascertain the truth in the matter and take suitable action.

There are two courses open to the House to adopt in the given situation.

[SHRI SHYAMNANDAN MISHRA]

One is indicated by the course adopted in the Mudgal case, in 1951. There are similarities between the two cases. In the case of Mr. Mudgal, the Member was involved and came to question because of certain arrangements he had arrived at between the Bombay Bullion Association on one hand and himself on the other. That was the transaction. The information about the deal in that case was given by a Government official. That was the basis for the House to go into the matter fully. The information was given to the Prime Minister of India or to the Government of India by an official of the Bombay Government who happened to be on the Board of Directors of the Bombay Association. No further Bullion information.

Later on, Pandit Nehru went into this matter and he had some interview with Mr. Mudgal. The explanation offered by Mr. Mudgal did not satisfy the then Prime Minister. Then, he came before the House. The hon-tion for appointment of a special Committee said as follows:—

"This is an unusual motion and, I believe, it is for the first time that such a motion has been placed before Parliament, I hesitated some time before doing so and gave careful consideration to matter. The dignity of the House and proper behaviour of every hon. Member is dear to the House felt that any action taken by Member might not be in consonance with propriety and good behaviour and what is expected of him should be inquired into. That would be fair both to the House and to the Member concerned."

That seems to be the impression that we have got from the observations that you have also made this morning, that it would be fair both to the Member and the House, if such a course 1, adopted. The then Prime

Minister had met Mr. Mudgal, as I said earlier and he told the House that he was not satisfied with what he had said. He further said:

"I have, therefore, thought it fit to place the matter before the House and to suggest the appointment of a Parliamentary Committee to inquire into. It seems to me that an ad hoc Parliamentary Committee would perhaps be more suitable for an investigation in such a matter than the Committee of Privileges of the House under certain rules or procedure."

The terms of reference of that Committeee also included an inquiry, whether the conduct of the Member was in consonance with the norms and standards which are expected of an hon. Member.

When the Speaker was asked, whether he had applied his mind to the facts, whether he, under the circumstances of the case, was convinced that there was no other proper alternative of dealing with the matter except to place it before the House in the way in which it had been done, the Speaker was pleased to make the following observations:—

"As the hon. Member has raised the point, I may say that I have applied my mind to the fullest possible extent, in all the details of the evidence, and it is my deliberate conclusion that there is undoubtedly a prima facie case for the Inquiry Committee. That is my judgment."

The Speaker is expected to assert in the manner in which hon. Speaker, Shri Mavalankar, asserted: "That is my judgment; I have applied my mind to the fullest possible extent, in all the details..." He further said:

"As regards the question of safeguarding the reputation of a member, I quite agree that, if there is no prima facie case and the the case rested merely on suspicion without evidence, then such a motion as that should not be permitted by me.

but in this case I felt that I had no other go looking to the evidence and I felt that there was a prima facie case for inquiry. It is in the interest of the reputation of every member of this House that there should be an open inquiry, so that public may not have an impression that Members of Parliament are of low calibre and they are capable of accepting some kind of gratification or some kind of satisfaction to do the work in Parliament. Also is in the interest of Mr. Mudgal that he should be given an opportunity of clearing up the whole position by an Inquiry Committee Parliament. That is my view and I do not think I need say anything further."

The Speaker further emphasized:

"It is just for the purpose of inquiry into all details that a Committee is proposed to be appointed and the report of the Committee will come before the House before any action is taken."

MR. SPEAKER: I would like to be enlightened on this. You need not infer anything from my question. In Mudgal's case....

SHRI SHYAMNANDAN MISHRA: You will please make your observations later.

MR. SPEAKER: Please let 'me know what is your view on that?

SHRI SHYAMNANDAN MISHRA: I have not yet come to my view. When Mr. Frank Anthony doubted if there was a prima facie evidence for the course of action proposed, the Prime Minister said as follows:—

"There is no question of primary or secondary or tertiary evidence. What I have already said to the House is according to a reliable information I received from an official member of the Board of Directors of the Bombay Bullion Exchange. A report came to us of a meeting of the Directors where the Chairman

made a statement. That statement, if there was any truth in it, quite apart from what Mr. Mudgal said, by itself, casts a grave reflection on a Member of Parliament."

'This was followed up.'

Then the Prime Minister narrated the sequence of events leading to questions being put and interviews arranged so that there were circumstantial bits of evidence which seemed to fit in. Then the Prime Minister went on to say:

"Ultimately they may or may not fit in, but there is a chain of events which does create certain prima facie presumptions for an inquiry I can either make an inquiry publicly or secretly in Bombay or elsewhere or come to the House for a formal inquiry."

Ultimately Pandit Nehru said, 'I thought that the best course was to place all the facts before the hon. House and let the House decide whether an inquiry committee should be appointed' as proposed by him. He did not want to go into it in his own way.

Now, it is also relevant here to record that it was suggested by some Members during the course of the debate that the matter deserved to be referred to the Committee of Privileges, and not to a special Committee. But the Speaker gave his opinion in the following words:

"As regards the other point, there is a Committee of Privileges constituted under the rules. Yet, it is within the powers of the House to constitute other special committees if there are any special circumstances and enquiries to be made. There is nothing inconsistent with that. I may also say that it is a moot question to be considered as to whether any such conduct as alleged is really in a sense a breach of privilege of the House or something different. A member may

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[SHRI SHYAMNANDAN MISHRA]

behave in a manner which the House would not like him to behave and yet it may be argued that it is not a breach of privilege. In all such circumstances...."

Now, Mr. Speaker, here is a point which I would like you specially to consider....

MR. SPEAKER: At this stage, with your permission, may I ask one more elucidation?

SHRI SHYAMNANDAN MISHRA: Now, the Speaker, Mavalankar gaid:

"In all such circumstances, the practice in the House of Commons has been to constitute a Special Committee...."

Would you, as the hon. Speaker, accept that a special committee should be appointed as is done in the House of Commons because we are guided by the procedure of the House of Commons?....

MR. SPEAKER: I thought this is the proper time so that you may cover that point also.

The normal practice in moving a privilege in the House of Commons is through the Prime Minister. At the time of my predecessor's ruling, three things existed. The Court was not seized of it He was lucky in that respect. Then, the prima facie case was there....

SHRI SHYAMNANDAN MISHRA: Here, there is more than that.

MR. SPEAKER: Please listen to me Firstly, the Prime Minister herself moved the motion. In my case, the position is that there is a concurrent inquiry or investigation by the court. In my case, there is no motion by the Prime Minister. Otherwise, perhaps, I could have followed Mr. Mavalankar's ruling on this. I leave it to you to cover this point.

SHRI PILOO MODY: It is very easy to cover the Prime Minister.

SHRI SHYAMNANDAN MISHRA: So far as the two points you have been pleased to make, I would say that if there is a direliction of duty on the part of the Prime Minister, is the House to remain silent in the matter? In the matter of performance of a duty, any member is equal to the Prime Minister in the House. The reputation of the House stands injured by the conduct and misdemeanour of a Member. Then, it is the duty of every other member including the Prime Minister to come up before the House for such appropriate action as may be required. I would not like any difference to be made so far as the hon. Speaker is concerned in the performance of duty by the Members of the House.

MR. SPEAKER: I would also expect you not to make any difference when my case is quoted. I say you have been very kind. You also study the procedure of moving a privilege motion in the House of Commons because you are insisting on that There is always a practice that it is moved by the Leader of the House.

SHRI SHYAMNANDAN MISHRA: But that has not been done here.

MR. SPEAKER I am telling you my handicap I am not contradicting you.

SHRI SHYAMNANDAN MISHRA: Thereby you are highlighting the direliction of duty on the part of the Prime Minister.

MR. SPEAKER: There is no question of enlightening or direliction. That is why I say, do not have any inference drawn from my observations.

SHRI SHYAMNANDAN MISHRA: Now I come to the second aspect of the matter. This case is referred to a court of law and on that I have already made by submission earlier. There are certain aspects of the matter which can never be dealt with by a court of law and the Privileges Committee should go into those aspects of the matter I have given you the practice in the House of Commons, It is this. A special committee appointed and to the extent that are obliged to follow the practices and procedures of the House of Commons, we have to do it, according to provisions of our constitution as well The Constitution has laid down that we can be guided by the practice and procedure in the House of Commons That is what is usually adopted ıs clear

similarities between the Also the two cases are tairly abvious I would not like to emphasise this point fui-I will tell you why I pleading that it should be committed to the Privileges Committee and not to a special committe, although I will have no objection to that also the Mudgal case the entire gainut of issue was referred to the Special Committee of " House And, as you have been picased to note, matter was not before the court the entire gamut of the issue was to be dealt with by that special committee Ine Committee of Privileges could not go into the entire gamut of Therefore that special the issues committee was appointed at that time In the present case contain aspects have been committed to a court of There are other aspects misdemeanour whi h have to be dealt with by the House in my opinion And therefore, the ends of justice would be met if these aspects referred to the Committee of Privileges But if the Hous, diroses to refer the matter to a special committee of the House as in Mudgal case I have no objection The proceedings of any committee of the House secret and confidential Nobody can say that the proceedings in the committee would prejudice the proceedings before a court of law You were pleased to observe that the matter could be taken in an appropriate way for discussion in the entire House. But m the same breath, Mr. Speaker, would you also suggest that this could not be committed to a committee? All our committee proceedings are secret and confidential That is also the case in regard to the Committee of Privileges Therefore I crave indulgence of the House, for the fair name and reputation of the entire House, for safeguarding even the reputation of Shri Tulmohan Ram, and I say that the House will not be satisfied only on the basis of the findings which have come out in this particular case

It cannot go simply by that although that will have its due weight in the consideration of this matter

These are my humble submissions for the Pr vileges Committee

श्री भटल बिहारी वाजपेयी: जैंने जैसे
समय बीतना जा रहा है लाइसेस काड
प्रधिकाबिय पेरीया, धिनीना और कुछ माला
मे रहस्यमय हाता जा रहा न । अर प्रश्न
केवल एवं ससद सदया ने प्राचरण ना नहीं
रहा, प्रनत मिलयों । प्राचरण प्रीय प्र नावना
का विषय वन गया है । मी०वी०चा ० ने
उनके बारे में क में जांच नहीं की । नाइसेस
दिए गए । सिमी मिली की इजाजा में दिए
गये। भूतपूर प्रणिज्यमती ने तान नि धानदेव
उनके पास प्रायाय प्रभीता । गर रपा नहीं
है कि उस भावश्त ना प्रहोंने क्या किता।

एक माननीय सदस्य : भे न दिया ।

श्री ग्रटल बिहारी वाजपेबी: िस हो भज दिया। ग्रस्ट मण्ला गोनेगी ना संबुप होने के लिए नैगाह (हाबदान) .

श्राध्यक्ष महोदय: गृह ग्रापकी विशालता है। जरा एहिनया स रहना।

SHRIMATI MAYA RAY (Raigan₁): Then why do you choose to remain a bachelor¹ जन्मज नहोत्तयः नाजपेनी की कथी कशीयह जातनुष्ठा कर भी करते हैं।

श्री प्रटल विहारी वाजवेबी: जानवृत्त कर क्या करता हू यह प्रापको प्रनजाने में कैसे थता चल नवा।

प्रध्यक्ष महोदय: ग्रापकी मजबूरी में अर्फ्ट, तरह से समझता हु।

श्री भटल विहारी वाजपेयी: शायद भाप भी कमी उन मजबूरियों का शिकार रहे होंगे।

ग्रध्यक्ष महोदयः में तो बहुत रहा हू।

बी घटल बिहारी वाजपेयी: श्री ललित नारायण मिश्र का ग्राचरण अब मसदीय ग्रीचित्र पर कसा जाना है। 9 मितम्बर को जब वित्राद उठाया गया श्रीर मेने श्री तुलमोहन राम द्वारा श्री निलत नारायण मिश्र के गाव मे बनाए जा रहे विद्यालय का हवाला दिया तो श्री ललित नारायण मिश्र ने सदन में खड़े होकर कहा था कि उम विद्यालय के निर्माण के बारे में उन्हें काई जानकारी नहीं है। उन्होंन कहा था कि मुने कोई ज्ञान नहीं हैं। उन्होंने ग्रपना ग्रज्ञान प्रकट किया था। सीबी अर्डका एक अफसर उन गाव मे गया था वह दख श्राए है कि विद्यालय बन रहा है। इनना ही नहीं मी बी आई की श्री तुलमाहन राम द्वारा उस गाव के एक प्रतिष्ठिता व्यक्तिको लिखागरापत्र मी प्राप्त हुआ है जिम मे श्री तुलमोहन राम न यह लिखा है कि विद्याला के निर्माण के लिए श्री ललिन नारायण मिश्र ग्रांबिक सहायता देने वाले है। मेरा ग्रारोप है कि श्री लिनन नारायण मिश्र सदन के सामने ग्रसत्य भाषण करने के दोषी है, सदन को गुमराह करने के अपराधी है। श्रव इस मामले की जांच कीन करेगा? मामला म्रदालत मे हैं उमकी जाव भदालत करेगी। लेकिन भी ललित नारायण मिश्र के भाचरण की जाच कोन करेगा? प्रवान मन्त्री श्री तुलमोहन राम के विरुद्ध प्रस्ताव नहीं लाती हैं भापका कहना है कि भाप मजबूर

हैं। अपर सवन की नेती बस्ताय नहीं जाती हैं

तो प्रांप किस तरह से कार्रवाई कर सकते

हैं। खेकिन सम्पन्न सहोहय, में बाप से
निषयन करू कि आप इन सारे विश्वपिकारों

के मामलों को विश्वपिकार समिति की

मेंगें। यह आपके अधिकार में हैं। सदन की
नेती रोड़ा नहीं अटका सकती हैं। यह समिति
को मेंगें से मले ही इन्कार करें, अपने कर्लब्य
का पालन न करें, अपने पूज्य पिता के यद चिन्हों

पर चलने से मले ही इन्कार करें लेकिन वह
आपको नहीं वाध मकती है, आपके अधिकार
को कठिन नहीं कर मकती है।

मेरे पास पहाड़ गज के सग्दार सेवा मिह द्वारा श्रा तुनमाहन राम का दिन् गए ए ह कानूनो नोटिन का कापी है। श्रो तुलमोहन राम सेवा मिह एण्ड कम्पना स कुकिंग गैम लिया क ताथा। उन्होंने छ हजार कपये की कुनिंग गैस ले ली लेकिन काया नहीं चुकाया। जब सरदार मेवा निह गए कि आप क्या कर रहे हैं, इनना रूपका इसट्डा हा गया है, गैम का पैना दा ना श्री तुलमाहन राम ने वहा कि मुझे महास का कम्पना स काया मिनन वाला है, मैं मारा पैसा चुका दुग —

ग्रध्यक्ष महोदयः श्रगर पैस लेने थे तो मेवः सिंहनाम ग्रपना क्या रवा उपनं?

श्री ग्रटल बिहारी वाजपेयी: मुझ से मिलने श्राएगे ता से उन में यह सवाल कहा।

भी बसन्त साठे (मकोला): मेवा निह रखते।

श्री सदल बिहारी वाजपेयी: जा लीगल नोटिस दिया गया है उस में सेवा सिंह से लिखा है कि स्नापने कहा या कि सापको मद्रान का कम्पनो से पैमा मिलने वाला है, सब ता वह पैसा मिल गया होगा, छपा करके मेरे पैमे लौटा वाजिए। पहाडगण में पटना तक सीए पस से लेकर सरौनी तक काड को गूज मुनाई दे, रही है। में पूछना चहिता हूं कि व्या इस पर परवा डालकर मरकार जनता के सामने

भाना मूंह उचागर सर सकती है ? भी सितम्बर भी हर संबाल का बंदान यह कहें कर टालने की कीशिश को गई कि सी वी अर्थ आंध कर रही है भीर भाज जी बहम हो रही है उस में हर सवाल का जवाब यह कह कर टालने की कोणिश को जा रहो है कि यह मामला ग्रदालत में है, सो बो अ ई की जान के पहले या सो बो ग्राई की जांच के साथ पालियामेंट्री कमेटी मामले को जाच कर सकता थी। मैं ममझता ह कि जानबूझकर उस दबाया गया, बाता पर परदा डालने का कामण का गई। यह था तुलमोहन राम की बचान का प्रयह 1 नहीं है ये सारे प्रयत्न श्री तिलत नारायण मिश्र को बयान के लिए किए जा रहे है। इसा १ मन्त्रो महादय परस्पर विरोधी बयान दे रहे है। दी क्षा जी न वह या र मी बाग्र ई की जाच से पह दे में सदन के न मन बाऊ गा। यह न र्ग्र मन्त्रा कहत है कि सदन के सामने कैम ब्रा मरते है, किमनल प्रासोजर काड न वया निवा है? म। वाग्र ने को इ।म उल्टेन। स्रदानाम जान। है। यह ा० उस समय के गई परवा का क्या मानूम नहीं थी ? ग्राग्तुग्त श्रा तिस में जाने का क्या मतलब है ? उमादन श्याम बाब न कर या रिश्रगर जाच शाम को माढे छ द जे खन् पर्ट नो स्यापीने मत बजे शराला मे नानाचा न इसका क्या यह मनाव है? अगर छुट्टाव दिन सी बो अर्ई की जान (री हर्दना ह्या उनो दिन सदलन खोत्रो जाएगी ट सा र ना बी श्राई की तुरन्त स्रदानत म जाना है ? क्या भ्रदा रत में जाने से पहले गृह मन्त्रालय को मारा यचना नहीं दी ज। मक्ती था ट्या गृह मन्त्री सदन के सामने थ्रा कर सारे ब्यौरे नही रख सकते थे? लचर दलाले दो जा रही है। विधि मन्त्रा को ऐसी दलीले देना शोभा नही देता। श्री मधु लिमये जो कुछ पढ चुके है उसको मं पढता नहीं चाहता हु। लेकिन श्री गोखले ने जो कुछ कहा उसका एक प्रश में पढ़ना चाहता हू। उन्हेंनि यह कहा या

"Please refer to my remarks I have said at that time that we shall take the House into

considence after the investigation report was available. After the results of the investigation are available, we shall take the House into considence. The whole matter is open to the House to consider at their time.

श्री समृतिमये: यह 9 तारीख का है। 5 तारीख का पढिये।

श्री भ्रदल बिहारी वाजपेयी: मैं ने उस समय कहा थाकि जब मामल श्रदाल ने में चला जायेगा तब हाऊ प दाा करेग। श्रीर यहो बात श्राज हो रहो है।

स्राध्यक्ष महोदय: जब स्राप का ही जर या कि हाउ कुळ नरी कर संवेगा ता स्रव स्राप क्रा प्तराज रर रहे हैं?

श्री प्रदल बिहारी वाजपेयी: नरा। मंग यह राया। यह । जन का जा रहा है। मन कर या मांच बाव ग्राई० का जांच इस लिए की जा रहा है कस्त जांव न कर संवे श्रीर फिर रहा जांगा कि मांच्वी ब्याई० का गिर्मार्ट श्रा जान दा फर गरन इस पर विवार ररसवेगा। सांच्वी ब्याई० को ग्रिमार्ट श्रा पद, त परनारमा ले का श्र शलत मले गई श्रीर पन हो। जा राही है। सन्त इस पर विवार है। कर नत है। यह सन कान ब्रा कर स्थि। गया है।

नी न व नरेबी के होता अज्ञानी मारन वे लिए पैथार नहीं हु। 5 नारीख का श्रामाखले न करा गहुब े शामा में है जाच

The CBI had been instructed to expedited the enquity and complete it as early as possible. I also want to mention this I do not want to say that the Government alone will look at the results of the CBI enquity. I want to assure the House that when the result of the CBI investigations are known, GGoGvernment will take the House into confidence. At that stage it

[Shri Atul Bihari Vajpayee]
will be proper for the Parliament, for the House to consider as to what proper steps are to be taken for protecting the rights of the hon. Members. Government have said that they are having an enquiry by the CBI and that the matter can be considered after the preliminary facts have been gathered, after the investigation is over."

भाज श्री गोखल कहेंगे कि हम ने हाउस को जानकारी दे दी।

एक सामनीय सदस्य: क्या जानकारी दे दी?

श्री घटल बिहारी वाजपेयी: हम लोगों के माग करने के बाद गृह मन्त्रों ने उस दिन जो बयान दिया है। घष्ट्यक्ष महोदय, याद रिखये कि 11 तारीख को बयान नहीं दिया गया, हालांकि सदन को बैठक 11 तारीख को शुरू हुई। उन को 7 तारीख को गिरफ्तार किया जा चुका था? ग्रखबारों में खबर छप गई।

ची ज्यामनन्दन मिश्रः 11 नारीख की केस इ स्टीट्यूट हुआ।

श्री घटल बिहारी वाजपेयी 11 तारीख को ता वेशे न पर छाड़ोद्य गय । उन्होंने 11 तारीख को मदन को इन बाएं में जानकारा नहीं दी। वे 12 तारोख को गदन के सामने आये। क्या यह सदन का अवहेलना नहीं हैं? क्या यह मंत्री सदन की अवमानना करने के दोषी नहीं हैं?

एक और मन्त्रो इन में शामिल हैं—श्री चटोपाब्याय। यह श्री लिलत नारायण मिश्र को मोटा गर्दन बचाने के लिए श्रपनो पतलो ग न फदे में फंसा रहे हैं (श्रब्धान) मेरी समझ में नहीं श्राता कि वाणिष्य म त्रो समद् को गुमराह करने के श्रपराक्षों क्यों बन रह हैं।

श्री स्थोति य बसु देवो जो का हुक्म है। श्री सटल बिहारी वाजपेयी: उन्होंने उस दिन कहा:

"I would like to submit here, Sir, that these firms were not blacklisted, debarred or nonexistent. Nothing has been brought to our knowledge to warrant or raise doubts that these licences have been trafficked into."

लेकिन गृह मन्त्री ने जो बयान दिया है, उस में कहा गया है कि लाइसें सिज की इमपाउंड कर लिया गया है। घ्रगर कोई म्मनियमितता नही है, मगर ये भर्मे दूध की धुली हुई हैं, ग्रगर उन्होंने लाइसेंसिआ कं प्रनुसार सामान मंगवाया भौर दूसरी फमों को ऊचे दामो पर नहीं बेचा, भीर लाइ-सेंसिज नही बेचे, तो फिर उन को इमपाउन्ड करने को क्याजरूरत थी? प्रगर उन को बिना कारण इमपाउन्ड किया गया है, तो उन के साथ अन्याय हुआ है। भीर वाणिज्य मन्त्री भ्रन्याय सहन नहीं कर सकते ; वह तो जस्टिस के लिए स्टैण्ड करते हैं! वह इक्विटो के हामी हैं! उन के रखते देवते ये लाइमें मिज इम्पा-उन्ड कैसे हा गये। पटले अन्याय द्वारा था या अव अन्याहार ए है ? पहले ५ भा दिवाई गई थी ग्रीर अब पाग पर गर्दा डाला जा रहा है?

ग्रध्यक्ष महादय, प्राप गृह मन्त्रा को कहिंय कि साठ बाठ ग्राई० का इनवेरटागेशन की पूरा रिपोर्ट ग्रीर चार्जशाट, का सभा पटल पर रखे। सामचारपत्नों में छपा है:

> "Investigations have also shown that not only were these licences granted to benami parties but they had in turn been sold at a premium."

"The CBI has asked the Commerce Ministry to seize goods worth about Rs. 25,000—30,000 which had been imported against licences obtained through Mr. Tul Mohan Ram."

श्री एन० के० सिंह को बचानेके लिए, श्री पिलेका संरक्षण करने के लिए, वाणिज्य मती .. (व्यवचान) सी० बी० धाई० ने इन अफीरों के मामले में क्या किया, इस के बारे में जानकारी सदन को नही दी गई। अगर सी० बी० धाई० इम परिणाम पर पहुंची है कि इन अफ़सरों का इस काड में हाथ नही है, तो उस का आधार क्या है ? श्री एन० के० सिंह उस समय श्री लिलत नारायण मिश्र के साथ थे, जब कि वह वाणिज्य मती थे बाद में उत्तराधिकार में वह श्री चट्टोपाघ्याय को प्राप्त हुए। और उस का पुरस्कार श्री चट्टोपाघ्याय को यह मिल रहा है। सामाचारपत्नों में यह छरा है कि वीम हजार रुपये की बात की गई। क्या यह गलत है ? समाचारपत्नों ने मी० बी० ग्राई० के मत्नों से जानकारी प्राप्त नी है।

श्री क्याममन्यन मिश्रा सभी रङ्ज के बारे मे बताया जाये कि उन मे क्या पनः नगा।

श्री भटल बिहारी वाजपेयी: हम पूरी रिपार्ट चाहत है।

ला:भम काड । बार म ना रराने वे जिए इस मदन प कुछ मदस्या हा ऐमा परेपा अपनाना पडा था िम का हम ने पसन्द नही तिया था। निकत सरकार को न व हो कर बहस है। मौका देता पड़ा । प्रयक्ष महोदय, हम श्राप का मार्ग दर्शन वाहने है हि इस सारे मामले की जाब करवाने र ियं-या तो पार्रियामें रो कमेटी की जाच ग्रीर मा प्रिविलेज कमेटी की जाच-हम क्या म्पना काहिए । क्या सस्या बल के ब्राधार पर यह निर्णय किया जावेगा ? मैं कहना गतता ह-मीर मुझे विश्वास है कि मै सब वी आर से कह रहा हु-कि अगर इस मामले री पूरी जाच कर के सारे तथ्यो को सामने ता का भवसर नही दिया गया, तो हम इस मराकी कार्यवाही नहीं चलने देंगे। लाइसेस बाड़ के इस कलक को हम ससद के माथे पर नहा रहने देगे। एक तुरमोहन राम को बलि वा बकरा बना कर मारे काड पर लीपा पौती नहों की जा सकती है। बाने के नाते श्रा ललित नारायण मित्र के बाजरण की जाब कौन करेगा, श्री दीक्षित ने सदन को गुमराह किया है। विधि मती ने सदन के सामने गलत बाते कही है। इस मदन को दिये गये श्राश्वासन पर धमल नहीं किया गया। श्राज भी गृह मती मारे तथ्यों को सदन के सामने नहीं श्राने दे रहे हैं? वाणिज्य मती दोषी हैं। इन सब को कटधरें में खड़ा किया जाना चाहिए। श्राप उन को सफाई का मौका दे। मगर उन के विरुद्ध जो श्रारोप हैं, उन की जाच कौन करेगा?

मैं दोहराना चाहता हू कि प्रधान मत्नी कमेटी के लिए प्रस्ताव नहीं लाई—न लाये, मगर ग्राप ग्रपने तई, ग्रपने ग्रिश्विकार से ग्रगनी मक्ति के बल पर यह सारा मामला प्रिविलेज कमेटी को भेज दें। वहा दूध का दूध ग्रौर पानी का पानी हो जायेगा।

ची स्थामनन्दन मिश्रः वर्माहमे भ्रपनी णक्तिका पूरण प्रदर्शन करना पडेगा। हमारी शक्तिका प्रश्याहार **र**हेगा।

मध्यस महीदय अरु सम्बुख णिन्न मही ताना ते, रामभागता रोपना जरूरत है एसी मत्रोतिहने सामग्रीसम्बद्धा हात अगर ऐसानही किया गया तालम्यह कर देग।

श्राध्यामनन्दर्गात्र प्रारंश्चाप का शक्तिको बान क्राहे, ताक्याहम बह कहते हैं विद्याप तयबार चयायगे?

SHRI JYOTIRMOY BOSU: The Home Minister, the Law Minister and the Commerce Minister—all the three of them are here. If they want, let them say something. We shall sit till midnight if necessary

श्री घटल बिहारी बाजपेयी: यगर मित्रा को कुछ करना है ग्रीर ग्राप ने फैपना देने स पहले उन को मुनना है तो उन को मीका देना चाहिए।

धन्यस सहोबय: आप कुछ कहना चाहते है तो कहिए। अब तो दो बजने वाले हैं, क्या धाप सब को ऐसे ही बैठे रहना है? 239

SHRI K. BRAHMANANDA REDDY: I will not take a long time

श्राच्यक्ष महोदय: ग्रव कल फिर श्रव कर लेगे इस को।

SHRI K, BRAHMANANDA REDDY. If you want me to reply now, I will do it Otherwise, it can be done tomorrow

मध्यक्ष महोदय: ग्रार ग्रभः वै. ह। कप्ट ज्जं हा है व सुबह दे दाजिए। का दमा तरह क्वण्यः अ आइ किए गर वर नगे।

PAPERS LAID ON THE TABLE

MR SPEAKER We will take up the Calling Attention in the afternoon Now Papers to be laid on the Table

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) Аст

THE MINISTER OF STATE IN 11 E MINISIRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B P MAURYA On behalt of Shii T A Pal I b & to lay on the Table copy of the Registration and Licensing of Industrial Undertakings (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR 392(E) in Gazette of India dated the 17th September, 1974 under sub-section (4) of section 30 of the Industries (Development and Regulation) Act. 1951 [Placed in Library See No LT-8506/74]

Union Public Service Commissioned (EXEMPTION FROM CONSULTATION) AMEDMENT REGULATIONS, 1974 AND NOTIFICATIONS UNDER ALL INDIA SER-VICES ACT

DEPUTY MINISTER OF HOME AFFAIRS (SHRT F H MOH-SIN). On behalf of Shri Om Mehta I beg to lay on the Table-

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regu-lations, 1974 (Hindi and English versions) published in Notification No. GSR 465(E) in Gazette of India dated the 14th November, 1974, under clause (5) of article 320 of the Constitution together with an explanatory memorandum [Placed in Labrary See No LT-8506/74]
- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 --
 - (1) The Indian Administrative Service (Fixation of Cadro Strength) Eleventh Amend ment Regulations, 1974 pub lished in Notification GSR 890 in Gazette of India dated the 24th August 1974
 - (11) The Indian Administrative Service (Fixation of Cadre Strength) Th rteen Amendment Regulations 1974, publi shed in Notification No GSR 373(E) in Gazetto of India dated the 24th August 1971
 - (111) The Indian Administrative Service (Pay) Elev itl Amendment Rules published in Notification No GSR 374(E) in Gazette of India dated the 26th August 1974
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1974 pub lished in Notication No. GSR 375(E) in Gazette of India dated the 26th August 1974
 - (v) The Indian Administrative Service (Pay) Tenth Amend ment Rules, 1974, published in Notification No GSR 376(E) in Gazette of Irdia dated the 26th August, 1974
 - (vi) The Indian Administrative Service (Fination of Cadre